

(ख) उनमें से कितने मामलों में पुलिस ने हत्यारो का मुराग लगा लिया है;

(ग) इन हत्याओं के साथ मुख्य रूप से किन दलों का सम्बन्ध था; और

(घ) इस बारे में सरकार की क्या प्रति-
क्रिया है ?

गृह मंत्रालय में उप मंत्री (श्री एक० एच० मोहम्मद) : (क) से (घ) संबंधित राज्य सरकारों से सूचना एकत्रित की जा रही है और सभा पटल पर रख दी जाएगी।

COMMITTEE OF SECRETARIES TO SUG-
GEST CHANGES IN THE CENTRAL SECRE-
TARIAT

4805. SHRI P. A. SAMINATHAN :
Will the PRIME MINISTER be pleased to state :

(a) whether Central Government have asked the Committee of Secretaries to suggest changes or reforms in the Central Secretariat; and

(b) if so, when the Committee of Secretaries are likely to submit their recommendations ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) No Committee of Secretaries has been specifically appointed to suggest changes or reforms in the Central Secretariat.

(b) Does not arise.

INDUSTRIAL PROJECT IN WEST BENGAL
GUJARAT AND MAHARASHTRA

4806. SHRI SAKTI KUMAR SARKAR : Will the Minister of INDUSTRIAL DEVELOPMENT & SCIENCE AND TECHNOLOGY be pleased to state :

(a) the progress of achievement in implementing different industrial pro-

jects in West Bengal, Gujarat and Maharashtra for which letter of intent have been issued during 1971-1973; and

(b) the steps undertaken by Government, State Governments and the entrepreneurs to speed up the work of the unit for which letter of intent has been issued in the same period ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI N. B. RANA) : (a) The number of Letters of Intent issued during 1971 to 1973 for the establishment of industrial units in the States of West Bengal, Gujarat and Maharashtra is as follows :—

State	1971	1972	1973
West Bengal	58	47	62
Gujarat	104	95	98
Maharashtra	244	197	240

In practice, it takes about three to four years' time for an industrial undertaking to be established and to commence production. The projects are, therefore, at various stages of implementation.

(b) In accordance with the new system introduced in November 1973 for the grant of preinvestment approvals, the Central Government on the one hand will issue time-bound clearances and, on the other, entrepreneurs are expected to comply with the conditions of the Letters of Intent and industrial licences within the initial period of validity which is now 12 months and 24 months, respectively. State Governments are expected to ensure that arrangements and procedures for clearances of infrastructure requirements for approved projects are expedited

INDUSTRIAL ESTATES IN CALCUTTA AND
JALPAIGURI

4807. SHRI SAKTI KUMAR SARKAR : Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :